

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III (SPECIAL BENCH)**

**ITEM No. 310**

IA-1904/2024

**In**

**IB-775(ND)/2022**

**IN THE MATTER OF:**

M/s. Vinay Rai Personal Guarantor through .... Petitioner/Applicant  
Mr. Prabhat Ranjan Singh

**Order under Section 94(1) of the Insolvency and Bankruptcy Code, 2016**

**Order delivered on 09.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the P.G. : Mr. Ashish Aggarwal, Mr. Gurcharan Singh. Adv.  
For Respondent : Mr. Amit Mahaliyan, Adv.

**ORDER**

**IA-1904/2024**

One week further time granted as a last and final opportunity to enable the creditors to file objections to the report submitted by the Resolution Professional.

List the matter **on 15.05.2024.**

-Sd-

**(RAHUL BHATNAGAR)**  
**MEMBER (TECHNICAL)**

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**